

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1160/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES: Indusland Bank Ltd.
V/s.
Bilcare Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Adv. Rubina Chan the Fortis India Law	Advocate for Petitioner/ Applicant	
27	Omkar V. Deosthale	A.R. for Respondent	

ORDER

CP No. 1160/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. A Settlement is arrived at between the Financial Creditor and Corporate Debtor. The copy of Settlement dated 11.10.2017 is placed on record. The Annexure is also attached wherein the Schedule of Repayment is mentioned and the Respondent / Debtor undertakes to adhere to the Schedule of Settlement. The Settlement is made part of the Order.

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3. Under the circumstances, the Petition is disposed of as Withdrawn.
Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 11.10.2017

aah

Sd/-

M.K. Shrawat
Member (Judicial)